IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (SJ) No. 398 of 2010

Mahavir Rajwar and another … … Appellants
Versus
The State of Jharkhand … .... Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : None
For the State : None

Order No. /Dated: 23rd April, 2021

Today no one appears on behalf of either side.

It appears that in view of orders dated 22.01.2020 and 29.01.2021 affidavit has not been filed as yet.

Learned counsel for the State is directed to file affidavit as directed earlier as well as custody report of the appellants.

A copy of this order be given to the learned counsel for the State and the learned counsel for the appellants.

Put up after three weeks.

KNR/- **(Ratnaker Bhengra, J.)**